

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:1878  
ANSWERED ON:19.08.2013  
CLOSURE OF TEXTILE MILLS  
Reddy Shri Modugula Venugopala

**Will the Minister of TEXTILES be pleased to state:**

- (a) the number of textile mills operating in the country, State-wise;
- (b) the number of textile mills closed/ declared sick during the last three years along with reasons therefor, State-wise;
- (c) whether there is any proposal to revive the said closed mills;
- (d) if so, the details thereof and if not, the reasons therefor, State-wise including Jharkhand and Maharashtra; and
- (e) the steps taken by the Government for the rehabilitation of employees/workers rendered unemployed due to closure of textile mills in the country during the said period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SMT. PANABAACA LAKSHMI)

- (a): As on 30th June, 2013, there were 1407 cotton/ man-made fibre textile mills (Non-SSI) operating in the country. The State-wise details are given in Annexure-I.
- (b): During the last 3 years and current year 2013-14 (April-June), 106 cotton/ man-made fibre textile mills (Non-SSI) were closed. The major reasons for closer of textile mills are financial problem, labour problems and lock out. The state-wise details of closed mills including Maharashtra are given in Annexure-II.
- (c) & (d): Government seeks to foster a policy regime, which facilitates growth and development of Indian industry. It has taken a number of steps to revive sick industrial units which, inter-alia include, guidelines of the Reserve Bank of India (RBI) to banks, amalgamation of sick units with healthy units, setting up of Board for Industrial and Financial Reconstruction (BIFR) under the Sick Industrial Companies (Social Provisions) Act, etc.
- (e): Government of India under Textile Workers Rehabilitation Fund Scheme (TWRFS) provides interim relief to the textile workers rendered unemployed as a consequence of permanent closure of any particular portion or entire textile unit in the private sector. Assistance under the Scheme is payable to eligible workers for the purpose of enabling them to settle in another employment.